

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GYMPAC FITNESS SYSTEMS
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GYMPAC FITNESS SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-11-1996
3.	Authority under which corporate debtor is incorporated / registered	RoC- CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24246TN1996PTC036885
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.7A / NEW NO.15 GIRI ROAD, T.NAGAR CHENNAI Chennai TN 600017 IN
6.	Insolvency commencement date in respect of corporate debtor	01-07-2022 Order Received on 5-7-2022
7.	Estimated date of closure of insolvency resolution process	28-12-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	G. Mukundan, IBBI/IPA-001/IP-P01419/2018-2019/12162
9.	Address and e-mail of the interim resolution professional, as registered with the Board	29 A, HIG 977, First Main Road, Mogappair ERI Scheme, Chennai, Tamil Nadu ,600037 g.mukundan1955@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G. Mukundan, 29 A, HIG 977 ,First Main Road, Mogappair ERI Scheme, Chennai, Tamil Nadu -600037 g.mukundan1955@gmail.com
11.	Last date for submission of claims	19-07-2022 (from the date of receipt of the Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable based on the information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable based on the information available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GYMPAC FITNESS SYSTEMS PRIVATE LIMITED on 01-07-2022 certified copy of the order received on 5-7-2022.



G. Mukundan

The creditors of GYMPAC FITNESS SYSTEMS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19-07-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

G. Mukundan



G. Mukundan,
Interim Resolution Professional of Gympac Fitness Systems Private Limited
IBBI/IPA-001/IP-P01419/2018-2019/12162

Date: 7-7-2022
Place : Chennai